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O.A. No. 55/10

ORDER DATED 19th FEBRUARY, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member(A)

.....

Abhimanyu Swain & Others..... Applicants.

Vs.

Union of India & Ors. Respondents.

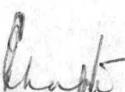
Heard Mr. S.C. Puspalka, Ld. Counsel for the applicants and Mr. S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Railways).

2. M.A. No.42/2010 for joint application is allowed.

3. Mr. Puspalka Ld. Counsel for the applicants submits that the applicants have made three representations during 2009 to DRM, East Coast Railway, Khurda Road regarding employment as substitutes in terms of the notification dated 13.08.1990. The Ld. Counsel for the applicants submits that in similar cases due to the order of the Hon'ble High Court of Orissa some persons have already been empanelled as substitute. Their case being similar and they have made representations at Annexure-A/3 series to Respondent No.3 for getting their grievances redressed it will

be in the fitness of things, if a direction is issued to Respondent No.3 to consider and dispose of the representations with a speaking order within a period of 60 (sixty) days from the date of issue of this order. Ordered accordingly. With the above observations and directions without going into the merit of this case this O.A. is disposed of at the stage of admission itself.

4. Send copy of this order as well as copy of this O.A. to Respondent No.3 for compliance.


(C.R. MOHAPATRA)
ADMN. MEMBER